

[Mr. Speaker]

is the only alternative. If everybody begins raising here something that has happened—it may be important from the Member's point of view; I agree—I do not know what I can do; I am so helpless.

SHRI SURENDRANATH DWIVEDY:
It does not happen always.

12.33 hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF
THE HOUSE**

FOURTH REPORT

SHRI RANDHIR SINGH (Rohtak):
Sir, I beg to present the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

ESTIMATES COMMITTEE

FORTY-EIGHTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Forty-eighth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petro-Chemicals.

12.33½ hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):**
Sir, Government Business in Lok Sabha during the week commencing 25th March, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 to a Joint Committee.
- (3) Consideration of a motion for reference of the Banking Laws (Amendment) Bill, 1967 to a Select Committee.
- (4) Consideration of a motion for concurrence for reference of the Motor Vehicles (Amendment) Bill, 1965 to a Joint Committee.

- (5) Consideration of a motion for reference of the Contract Labour (Regulation and Abolition) Bill, 1967 to a Select Committee.
- (6) Consideration and passing of the Pondicherry (Extension of Laws) Bill, 1967.
- (7) Further consideration and passing of the Insecticides Bill, 1967, as passed by Rajya Sabha.
- (8) Consideration and passing of the Civil Defence Bill, 1967.
- (9) From 27th March, 1968, the House will take up the discussion and voting of the Demands for Grants under the control of—

Ministry of Home Affairs.
Ministry of Defence.

- (10) Further discussion on motion moved by Shri Nath Pai on 28th February, 1968, regarding Bihar at 6 P.M. on Wednesday, the 27th March, 1968.

MR. SPEAKER: As to when we should discuss this motion, we will fix up the time again. He has only mentioned the work before the House. The allotment of time and all that we shall do when we meet again in the BAC.

SHRI NATH PAI (Rajapur): There was no mention of the Bihar motion.

MR. SPEAKER: It was mentioned.

श्री हुकम चन्द कछवाय (उज्जैन) :
अध्यक्ष महोदय, पिछले सेशन में मैंने मंत्री जी से एक सवाल पूछा था कि अगरबत्ती बनाने वाले जो मजदूर हैं उन के बारे में कोई कानून बनाएंगे तो उन्होंने उस के लिए वचन दिया था कि हम उन के लिए कानून लाने वाले हैं, तो वह कानून कब लायेंगे ?

डा० राम सुभग सिंह : हम ने कोई वचन नहीं दिया था ।

SHRI S. M. BANERJEE (Kanpur): Sir, I know that they are very short of time I would request you and through you, Sir, to the Minister of Parliamentary Affairs to kindly see that statements on two urgent matters are made by the Ministers concerned

even without any discussion. One is, as you know, Sir, there is going to be a countrywide strike by the employees of the Food Corporation of India. The matter is very serious.....

MR. SPEAKER : There are so many things.

SHRI S. M. BANERJEE: Secondly, about the CIA activities as has come in the newspapers.

12.36 hrs.

RESOLUTION RE: PROCLAMATION IN RELATION TO WEST BENGAL AND WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—*contd.*

MR. SPEAKER: There are two Parties, the Communist (Marxist) and the P.S.P., who have not spoken on this. These two Parties have got some time and, therefore, I would extend it by a few minutes. The Communist (Marxist) Party has got 9 or 10 minutes and the P.S.P. has got 7 minutes.

SHRI JYOTIRMOY BASU (Diamond Harbour): We should be given more time. It is our issue, a burning issue.

MR. SPEAKER: It all depends on what type of speech you will make. If you impress the House and whoever is in the Chair, you may get a few minutes more. It all depends on the speech.

Now, Shri Chittaranjan Roy is to continue his speech. Please conclude in five minutes.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order.

MR. SPEAKER: On what?

SHRI S. M. BANERJEE: On the Bill.

MR. SPEAKER: Now, so many Members have already spoken.....

SHRI S. M. BANERJEE: The clause-by-clause consideration may come up....

MR. SPEAKER: At that time you can raise it.

SHRI S. M. BANERJEE: The Bill should not come before the House.

MR. SPEAKER: After 20 people have spoken, you want to raise a point of order. You can raise it at a proper time, not in the middle of the General Discussion. You have already spoken; let others also speak.

SHRI S. M. BANERJEE: I am not speaking on Bengal.

MR. SPEAKER : Let other Parties also speak. At the proper time, you can raise the point of order. Mr. Roy.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): May I make a submission? Yesterday, we sent a letter to you requesting that the time may be extended.

MR. SPEAKER: So many people have said it, not only you.

SHRI B. K. DASCHOWDHURY: All Members from Bengal should be accommodated.

MR. SPEAKER: Mr. Roy is also from Bengal. Mr. Tridib Kumar Choudhuri who spoke yesterday is also from Bengal. Two more Members who are now going to speak, Mr. Basu and Mr. Samar Guba are also from Bengal. What am I to do? A number of others are also there.

SHRI CHITTARANJAN ROY (Jyannagar): Mr. Speaker, Sir, what I was telling was that neither the President's Rule nor the constitutional deadlock, as was proclaimed by the Central Government, was the logical conclusion of events. It was the result of political manoeuvring of the Central Government when they tried to topple the United Front Government in the State of West Bengal.

We know that the West Bengal United Front Government was dissolved under article 164 (1) arbitrarily. We are raising this question because the same article says that the Governor has got some "pleasures" but, in our Constitution there has been no right or no power given to anybody without any reasonable restriction. We do not find any iota of reason when they toppled the United Front Government, even when the Ajoy Mukherjee Government summoned the Assembly on 22nd December. After the summoning of the Assembly, the question does not arise of dissolving the Government only because they have got some doubt that they do not enjoy any majority in the House. That is why the fraud on the constitution and the constitutional deadlock started since that time.

After that, the whole process, that was started by the Central Government, has come to its logical conclusion. The Presi